

13/12/99

Mr. N. K. Vyas, Counsel to applicant.

The learned counsel to applicant submits that his representation which was pending with the Department when he instituted the present O.A., has now been disposed of by the Department and order has been passed regarding which the applicant ~~has no objection~~ contemplates to proceed as per law. In view of this, the learned counsel to the applicant seeks permission to withdraw the present petition with liberty to file a fresh application.

We have considered the prayer. Since the applicant had come to the Tribunal only in apprehension therefore he has a right to proceed against the order passed by the Department. In view of this, the present petition is allowed to be withdrawn. The court is disposed to accordingly.

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 20.7.06
under the supervision of
Section Officer (I) as per
order dated 16/12/99

Section Officer (Record)

Sent to Res Pd. 16/4
Reg. A/d copy of
order No. 358 636/99
Hc 15-12-99

R. copy
1/1/00
24/12/99